GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA
UNSTARRED QUESTION NO. 1606
TO BE ANSWERED ON 10.02.2021

Misuse of Mobile Phones and Internet

1606. SHRI D.K.SURESH:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) whether the Government is aware that some miscreant groups are involved in committing violence using mobile phones and internet and if so, the details thereof and the reaction of the Government thereto;

(b) whether the Government has taken any steps against such miscreant groups in the interest of sovereignty and integrity of the country and if so, the details thereof; and

(c) the number of instances of violence instigated through the use of mobile phones and internet reported during each of the last three years, State/UT-wise along with the action taken by the Government thereon?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION
TECHNOLOGY (SHRI SANJAY DHOTRE)

(a) to (c): With the borderless cyberspace coupled with the anonymity along with rapid growth of mobile telephone and connectivity including growth of number of users on Internet and smartphone as well as ease of committing cyber crime by anyone, anytime from anywhere in the world, rise in cyber crime is a global phenomenon. As per the data maintained by National Crime Records Bureau (NCRB), Ministry of Home Affairs, a total of 21796, 27248 and 44546 cybercrime cases were registered during the years 2017, 2018 and 2019 respectively. Latest data pertains to 2019. The State/UT wise cybercrime data for 2017, 2018 and 2019, as reported by NCRB, is at Annexure-I.

"Police" and "Public Order" are State subjects as per the Constitution of India; and prevention, detection, investigation and prosecution of crimes; and capacity building of police personnel are primarily responsibility of States. The Law Enforcement Agencies (LEAs) take legal action as per provisions of law against the cyber crime offenders. However, Government of India helps States in combating cyber crimes by assisting them through advisories and funds under various schemes. In this regard, Government has taken a number of legal, technical and administrative measures to prevent cyber crimes. These *inter alia*, include:

(i) Enactment of the Information Technology Act, 2000 which has provisions to deal with prevalent cybercrimes. Section 69A of the Information Technology Act, 2000 empowers Government to block any information generated, transmitted, received, stored or hosted in any computer resource in the interest of sovereignty and integrity of India, defence of India, security of the State, friendly relations with foreign states or public order or for preventing incitement to the commission of any cognizable offence relating to above.

(ii) National Cyber Crime Reporting Portal, **www.cybercrime.gov.in** launched by Ministry of Home Affairs (MHA) enables citizens to online report complaints pertaining to all types of cyber crimes with special focus on cyber crimes against women and children. Complaints reported on this portal are attended by the respective Law Enforcement Authorities of States. A nation-wide helpline number [155260] is also made functional to help the public in filing complaints through the portal.

(iii) Cyber Coordination Centre (CyCord) portal has been launched to provide a platform to the Law Enforcement Agencies and other stakeholders to collaborate and coordinate their efforts to resolve cyber crime, and for other cyber related issues like sharing case studies / research findings, experience sharing, formulation of research problems, finding solutions to complex cyber issues, etc.

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State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Cyber Crimes during 2017-2019

SL	State/UT	2017						2018						2019					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	931	198	4	388	269	5	1207	243	10	522	412	14	1886	235	3	452	344	5
2	Arunachal Pradesh	1	0	0	0	0	0	7	0	0	0	0	0	8	0	0	1	0	0
3	Assam	1120	179	0	1261	726	0	2022	201	3	1730	224	3	2231	349	13	1636	733	13
4	Bihar	433	251	2	884	265	3	374	229	0	357	330	0	1050	288	4	1014	519	17
5	Chhattisgarh	171	78	9	128	127	9	139	78	3	118	109	3	175	94	13	139	136	19
6	Goa	13	4	0	1	6	0	29	2	1	3	3	1	15	20	0	3	25	0
7	Gujarat	458	190	0	472	437	0	702	334	0	786	647	0	784	447	0	1083	1064	0
8	Haryana	504	130	11	211	197	12	418	184	5	260	252	5	564	188	6	314	288	10
9	Himachal Pradesh	56	15	2	34	17	2	69	25	0	19	27	0	76	20	2	44	24	2
10	Jammu & Kashmir	63	11	0	17	12	0	73	14	0	19	19	0	73	18	0	22	22	0
11	Jharkhand	720	115	3	368	155	3	930	186	34	450	362	38	1095	344	19	402	568	19
12	Karnataka	3174	130	0	294	163	0	5839	139	1	378	198	1	12020	111	9	446	183	10
13	Kerala	320	144	8	240	159	9	340	203	8	298	256	12	307	176	2	220	214	2
14	Madhya Pradesh	490	349	7	544	548	9	740	575	19	735	808	25	602	405	18	659	531	24
15	Maharashtra	3604	720	11	1716	1196	10	3511	1052	10	2118	1449	22	4967	980	7	1739	1470	9
16	Manipur	74	0	0	25	0	0	29	0	0	8	0	0	4	0	0	8	0	0
17	Meghalaya	39	1	0	8	1	0	74	0	0	12	0	0	89	2	0	3	3	0
18	Mizoram	10	7	2	10	7	2	6	2	0	3	2	0	8	4	0	5	5	0
19	Nagaland	0	0	0	0	0	0	2	1	0	2	1	0	2	0	0	0	0	0
20	Odisha	824	143	1	200	200	1	843	219	0	254	284	0	1485	220	0	316	351	0
21	Punjab	176	60	2	223	111	2	239	80	5	258	118	7	243	90	5	259	118	9
22	Rajasthan	1304	184	5	374	357	5	1104	232	2	418	411	3	1762	312	35	571	556	41
23	Sikkim	1	0	0	0	0	0	1	1	0	1	1	0	2	1	0	3	2	0
24	Tamil Nadu	228	70	0	208	99	0	295	131	11	326	185	11	385	113	8	400	161	10
25	Telangana	1209	266	1	808	428	1	1205	480	0	699	601	0	2691	847	10	748	1564	11
26	Tripura	7	1	0	3	1	0	20	0	0	4	0	0	20	4	0	1	5	0
27	Uttar Pradesh	4971	1700	79	2726	2576	83	6280	2325	373	3437	3238	445	11416	3705	201	4324	5258	272
28	Uttarakhand	124	47	1	55	58	2	171	55	2	92	75	3	100	40	1	71	72	1

29	West Bengal	568	133	1	266	99	1	335	186	3	159	198	3	335	186	3	159	198	3
	TOTAL STATE(S)	**21593**	**5126**	**149**	**11464**	**8214**	**159**	**27004**	**7177**	**490**	**13466**	**10210**	**596**	**44395**	**9199**	**359**	**15042**	**14414**	**477**
30	A&N Islands	3	2	0	1	2	0	7	9	0	2	13	0	2	0	0	0	0	0
31	Chandigarh	32	13	1	30	20	1	30	13	3	13	13	3	23	9	5	14	14	6
32	D&N Haveli	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	3	0	0	1	0	0
34	Delhi	162	38	2	105	69	2	189	32	2	83	49	2	115	58	2	147	80	2
35	Lakshadweep	0	0	0	0	0	0	4	0	0	2	0	0	4	0	0	0	0	0
36	Puducherry	5	0	0	0	0	0	14	3	0	3	3	0	4	3	0	8	8	0
	TOTAL UT(S)	**203**	**54**	**3**	**137**	**92**	**3**	**244**	**57**	**5**	**103**	**78**	**5**	**151**	**70**	**7**	**170**	**102**	**8**
	TOTAL (ALL INDIA)	**21796**	**5180**	**152**	**11601**	**8306**	**162**	**27248**	**7234**	**495**	**13569**	**10288**	**601**	**44546**	**9269**	**366**	**15212**	**14516**	**485**

Source: Crime in India

Note : Due to non-receipt of data from West Bengal in time for 2019, Data furnished for 2018 has been used